

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1782/90 DATE OF DECISION : 2.4.1991

S. MOHENDER SINGH ... APPLICANT

VS.

UNION OF INDIA & ORS ... RESPONDENTS

Shri B. S. Mainee ... Counsel for the
Applicant

Shri B. M. Mani ... Counsel for the
Respondents

CORAM : HON'BLE MR. JUSTICE RAM PAL SINGH,
VICE CHAIRMAN (J)

HON'BLE MR. P. C. JAIN, MEMBER (A)

S. Mohender Singh

(Shri P. C. Jain, Member (A) :

In this application under Section 19 of the
Administrative Tribunals Act, 1985, the applicant
who was working as Mistri Motor Shop at New Delhi
has assailed the order dated 22.6.1990
(Annexure-A) by which he was reverted to the post
of Khalasi in pursuance of disciplinary
proceedings initiated against him vide memorandum
dated 6.8.1989 (Annexure-C). The applicant filed
an appeal against the above order on 9.7.90 which
is admittedly still not disposed of.

2. We have heard the learned counsel for the parties and ^{have} also perused the material on record.

3. Learned counsel for the applicant submitted that in view of the fact that the applicant has retired from service on attaining the age of superannuation on 30.11.1990, the respondents may be directed to dispose of his aforesaid appeal within a fixed time, and that if the applicant is still aggrieved by the order passed in his appeal, he will be free to approach the Tribunal by means of a fresh OA in accordance with law.

4. Learned counsel for the respondents does not oppose the above prayer.

5. In view of the above, the OA is disposed of in terms of the directions to the respondents to finally dispose of the appeal dated 9.7.1990 of the applicant within two months from the date of receipt of a copy of this order. In the facts and circumstances, ^{of the case} we leave the parties to bear their own costs.

Dec 24/91
(P. C. Jain)
Member (A)

Ram Pal Singh
(Ram Pal Singh)
V.C. (J)